

**HIGH COURT OF JAMMU AND KASHMIR
(OFFICE OF THE REGISTRAR GENERAL AT JAMMU)**

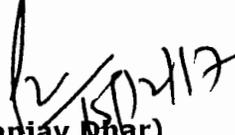
O R D E R

No: 1208 Dated: 15/12/17

Sanction is hereby accorded to the grant of 20 days earned leave w.e.f. 16-01-2018 to 04-02-2018 in favor of Shri Mohammad Ibhamim Wani, Principal District & Sessions Judge, Kupwara with permission to visit Iran and Iraq for performing Ziyarat/Pilgrimage.

Besides this, Additional Distirct & Sessions Judge, Handwara shall attend the routine work of the said Court during the leave period of the officer.

By Order.


(Sanjay Dhar)
Registrar General

No: 53401-03/0 Dated: 15/12/17

Copy to the:-

1. Secretary to Hon'ble Administrative Judge District, Kupwara.

....for information of their Lordships.

2. Shri Mohammad Ibrahim Wani, Principal District & Sessions Judge, Kupwara.
3. Additional Distirct & Sessiosn Judge, Handwara.
....for information and n/a.


Registrar General

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15/12*